

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Civil Appeal No. 10766/2011

STATE OF U.P. & ANR.

APPELLANT (s)

VERSUS

NANWA (D) & ANR.

RESPONDENT (s)

O R D E R

Learned counsel for the appellants is granted two weeks' time, by way of last chance, to bring on record the LR's. of deceased respondent no. 1 failing which the civil appeal shall stand dismissed qua respondent no. 1 for non-prosecution without further reference to the Court.

.....J.
[ASHOK BHUSHAN]

NEW DELHI;
NOVEMBER 18, 2016

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal 10766/2011

STATE OF U.P. & ANR.

Appellant(s)

VERSUS

NANWA (D) & ANR.

Respondent(s)

(office report on default)

Date : 18/11/2016 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
[IN CHAMBERS]

For Appellant(s) Mr. Rajesh Kumar Maureya, Adv.
Ms. Shalini Kumar, Adv,
Mr. Abhishth Kumar, AOR

Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s) Mr. Anurag Dubey, Adv.
Mr. S. R. Setia, AOR
Mr. S.J. Divakar, Adv.
Mr. Rajesh Pandey, Adv.

Mr. Sudhir Kulshreshtha, Adv.
Mr. Sameer Kulshreshtha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellants is granted two weeks' time, by way of last chance, to bring on record the LRs. of deceased respondent no. 1 failing which the civil appeal shall stand dismissed qua respondent no. 1 for non-prosecution without further reference to the Court.

(LAYA RAWAT)

Sr. P.A.

(Signed order is placed on file)

(MADHU NARULA)

COURT MASTER